

ITEM NO.5

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.42658/2019

(Arising out of impugned final judgment and order dated 18-10-2019 in CMRA No. 4/2019 24-05-2019 in FAFOD No.636/2019 passed by the High Court Of Judicature at Allahabad)

SHRIRAM GENERAL INSURANCE COMPANY LTD.

Petitioner(s)

VERSUS

AMNA BEGUM & ORS.

Respondent(s)

(With appln.(s) for c/delay in filing SLP, exemption from filing c/c of the impugned judgment and interim relief)

Date : 17-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Meenakshi Midha, Adv.
Mr. Kapil Midha, Adv.
Ms. Abhivandana, Adv.
Mr. Chander Shekhar Ashri, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the petitioner submits that the High Court, on the first day of preliminary hearing allowed the first appeal without notice to the petitioner who is the insurer and remanded the proceedings back to the Commissioner for Workmen's

Compensation. It has been submitted on the basis of ground (K) in the Special Leave Petition that a large number of fabricated cases involving the same vehicle bearing registration No UP 25-8712, details of which have been tabulated, have been filed.

Issue notice, returnable in eight weeks.

In the meantime, there shall be a stay of the operation of the impugned judgment and order dated 24 May 2019 until the next date of hearing.

(Chetan Kumar)
A.R. -cum-P.S.

(Saroj Kumari Gaur)
Court Master